

Repealed by Act 58 of 1960, S. 2 + Sch. I (w.e.f. 26-12-60)

THE LAND CUSTOMS (AMENDMENT) ACT, 1955

ACT No. 35 OF 1955

[24th September, 1955]

An Act further to amend the Land Customs Act, 1924.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

1. This Act may be called the Land Customs (Amendment) Act, Short title. 1955.

XIX of 1924. 2. For the Schedule to the Land Customs Act, 1924, the following Schedule shall be substituted, namely:—

Substitution
of new
Schedule
for existing
Schedule.

“THE SCHEDULE

(See section 9)

Provisions of the Sea Customs Act, 1878, which are made applicable for the purpose of the levy of duties of land customs.

Sections 3A, 4, 8 to 10, 21, 23, 25, 26, 29, 29A, 29B, 30 to 36, 37 (except the proviso), 38 to 40, section 88, section 167, Nos. 1, 8, 9, 37 to 40, 72 to 76, 76A, 76B, 77 to 81, sections 168 to 170, sections 170A, 171, 171A, 172 to 176, section 178, section 178A, sections 179 to 181, 182 to 184, section 186, section 187, section 187A, sections 188 to 190, section 190A, sections 191 to 197, and sections 200 to 204.”